

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1319(ND)/2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2019**

**NAME OF THE COMPANY: M/s. This is This Design Pvt. Ltd. V/s. Funbars
Hospitality Pvt. Ltd.**

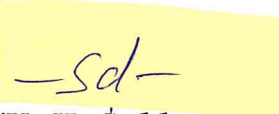
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

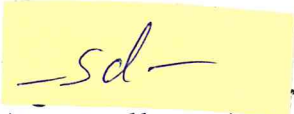
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present for the Petitioner:	Counsel for the Petitioner		
	Present for the Respondent:	Mr. Neeraj Gupta, Advocate		

ORDER

CA 83/2019 by way of a status report has been filed by the RP. Another CA 82/2019 has been filed under Sections 19(2) and 19(3) of the Code bringing to the notice of this Bench that pursuant to the publication no claims were received against the Corporate Debtor. The only claimant was the Operational Creditor who has decided to terminate the CIR process as his claim has been settled. Relevant form has been filed. In view of the same, CIR process stands terminated as the only claimant has resolved to terminate it on his claims having been settled.

Petition stands disposed off. File be consigned to the Record Room.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)